

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 681 of 2020

IN THE MATTER OF:

Sundeep Thakar

...Appellant

Versus

Raj Ralhan (Resolution Professional)

...Respondent

Present:

For Appellant: Mr. Anirudh, Advocate.

For Respondent: Mr. Sumesh Dhawan and Ms. Vatsala Kak, Advocates for RP.

O R D E R
(Through Virtual Mode)

10.08.2020: Issue notice upon Respondent. Mr. Sumesh Dhawan, Advocate alongwith Ms. Vatsala Kak, Advocate waived and accepted notice on behalf of the Respondent. No further notice needs to be issued. Appellant to provide copy of appeal paper book to learned counsel for the Respondent during the course of the day. Learned counsel for the Resolution Professional shall file a short reply affidavit within one week. Appellant does not intend to file rejoinder thereto.

List the appeal 'for admission (after notice)' on **19th August, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc